

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3875
ANSWERED ON 9TH AUGUST, 2018

FIXING OF RESPONSIBILITY FOR POOR DESIGNING

3875. SHRI LAXMI NARAYAN YADAV:
SHRI RAM TAHALCHOUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to fix any responsibility regarding corruption in construction work and poor designing and sub-standard quality of construction of roads leading to road accidents;
- (b) if so, the details thereof; and
- (c) the steps taken in this direction so far and the outcome of the steps taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) Works of National Highway are executed duly following the specifications and standards laid down by Ministry of Road Transport & Highways (MoRT&H) and Indian Road Congress (IRC). To ensure that the works are executed as per prescribed specifications and standards, Consultants are appointed by Ministry and its agencies for day to day supervision of the works at site. It is the responsibility of such Consultants to ensure compliance of the provisions of the Concession / Contract Agreement in so far as quality of the work is concerned. Officials of Ministry also carries out quality checks of the works executed on random basis and deficiencies, if any, observed during such examination / inspection are brought to the notice of the Concessionaire / Contractor for corrective measures. The Authority Engineer/ Independent Engineer along with the road safety experts are also engaged for Audit & Quality check of roads to ensure road safety & its construction quality. In case of any defaults, actions against the defaulting agencies are taken as per the provisions of agreement.
